

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 764/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2020**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.


ORDER

Advocate, Ms. Hirwa Dave appeared for the Respondent.


Advocate, Mr. Harjot Singh Kassowal appeared for the Petitioner.

On perusal of the records, it is found that right to file reply has already been closed.

List the matter for final hearing on 21.09.2020


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 19th day of August, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**